

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-513**

IB-322/ND/2021

RA/71/2024

**IN THE MATTER OF:**

M/s. Natraaj Transport

**.....Applicant**

**Vs.**

M/s. TRN Energy Pvt. Ltd.

**.....Respondent**

**SECTION**

U/s 9 IBC CIRP

**Order delivered on 23.07.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant :

For the Respondent : Mr. Rakesh Kumar, Ms. Preeti Kashyap, Mr. Ankit  
Sharma, Mr. Varun Pandit, Mr. Yash Dhawan, Advs.

For the Canara Bank : Mr. Hitesh Sachar, Ms. Anju Jain, Mr. Rabi Karmokar,  
Advs. in RA/71/2024

For the Discharged : Mr. Ramkripal Sharma, Discharged IRP  
IRP

**ORDER**

**RA/71/2024:-**

Ld. Counsel on behalf of the Applicant is present and submitted that in terms of order dated 13.06.2024 they have served the Non-Applicants and has filed the proof of service. Ld. Counsel on behalf of the Non-Applicant Corporate Debtor is present and sought time to file reply to this application. Reply be filed within a period of 10 days. Non-Applicant No.1 is present in person and sought

time to file reply. Reply be filed within a period of 10 days. No one is present on behalf of the Non-Applicant No.3 at the time of hearing of the matter. List this application on **02.09.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**